

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
04-03-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

IA(IBC)/ 194/2022
CP(IB) No.239/9/HDB/2017
U/s 9 of IBC, 2016

IN THE MATTER OF:

Mylan Laboratories Ltd

...Operational Creditor

Vs

Chiral Bio Sciences Ltd

...Corporate Debtor

CORAM:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

ORDER

IA(IBC)/194/2022:- This application is filed under Section 12A of IBC, 2016 by Interim Resolution Professional(IRP) seeking leave of the Tribunal for withdrawal of the Corporate Insolvency Resolution Process(CIRP) in CP(IB) No.239/9/HDB/2017.

It is stated that the matter has been settled out of the tribunal. Perused the affidavit. Satisfied with the reasons. **Hence, this IA(IBC)194/2022 is allowed and company petition is disposed of as withdrawn.** The Corporate Debtor is discharged from the rigour of Corporate Insolvency Resolution Process(CIRP) The moratorium stands lifted and Corporate Debtor is at liberty to function on its own through its Board of Directors.


MEMBER (T)

Srinivas


MEMBER (J)